

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.215 – IA 707 of 2022
In
CP(IB) 82 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Lim Fa Pte Ltd

V/s

Pioneer Globex Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 27/09/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mayur Jugtawat, Adv.

For the Income Tax : Ms. Pankti Shah, Adv.

ORDER

IA 707 of 2022

Learned Counsel Ms. Shah for Income Tax Department accepts notice and undertakes to file report within three weeks. None appears for respondent no.1,2,3 & 5. Learned Counsel Mr. Jugtawat for the applicant states that service affidavit is filed. Learned Counsel for the applicant is directed to serve once again to respondent no.1,2,3 & 5. If none appears on next date, they will be proceeded ex-parte.

List on 15.11.2022

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**